

(Open Court)

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD**

Allahabad this the 16<sup>th</sup> day of January, 2006.

**Civil Contempt Petition No. 84 of 2005**

**Hon'ble Mr. K.B.S. Rajan, Member- J  
Hon'ble Mr. A.K. Singh, Member- A.**

Shailendra Kumar, S/o Late Girija Prasad,  
R/o Vill. And Post- Chilah, Distt. Mirzapur

.....Applicant

Counsel for the Applicant: - Sri Rajeshwar Yadav

**VERSUS**

Smt Neelam Srivastava, Chief Post Master General,  
Post and Telegraph, U.P., Lucknow.

.....Respondent

Counsel for the Respondents: - Sri Saumitra Singh

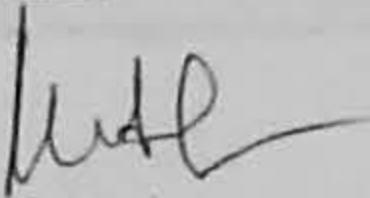
**ORDER**

**BY HON'BLE MR. K.B.S. RAJAN, J.M.**

Sri R. Yadav, counsel for the applicant has sent illness  
slip. Sri S. Singh for the respondents is present.

Since the matter is of contempt jurisdiction, the same  
being between the court and contemnor, we have perused  
the order dated 12.08.2005 passed by the ADPS (Rectt.) for  
C.P.M.G, U.P. Circle, Lucknow. The order dated 28.07.2004  
mandated the respondents to take appropriate decision in  
respect of the applicant's claim for compassionate  
appointment in accordance with law and the same is  
complied with by the aforesaid order dated 12.08.2005. May

be the applicant is not satisfied with the decision communicated to him but in that event he can agitate his grievance only in a different forum and not in contempt jurisdiction. Hence the Contempt Petition is dismissed and notices discharged with liberty to the applicant to agitate against the order dated 12.08.2005, if so advised, before the appropriate forum.



MEMBER- A.



MEMBER- J.

/Ananad/